

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

(3)

O.A. No. 494 OF 1989.

~~Ex-Ax No.~~

DATE OF DECISION 28-4-1992.

Gajanan Narayanrao Chitre, Petitioner

Mr. V.S. Mehta, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent s

Mr. B.R. Kyada, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Gajanan Narayanrao Chitre,
Senior Commercial Inspector (TC),
Western Railway,
Office of the Divisional
Railway Manager,
Kothi Compound,
Rajkot. Applicant.

(Mr. V.S. Mehta, Advocate)

Versus.

1. Union of India owning
Western Railway through
General Manager,
Western Railway,
Churchgate, Bombay-20.

2. Chief Personnel Officer,
Western Railway,
Churchgate, Bombay-20.

3. Divisional Railway Manager,
Western Railway, Rajkot Division,
Kothi Compound,
Rajkot. Respondents.

(Advocate: Mr.B.R.Kyada)

J U D G M E N T

O.A.No. 494 OF 1989

Date: 28-4-1992.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

Heard Mr. V.S. Mehta, learned advocate for
the applicant and Mr. B.R. Kyada, learned advocate
for the respondents.

2. The applicant has filed this application
under section 19 of the Administrative Tribunals
Act, 1985, seeking the relief that the order passed
by C.P.O., Western Railway, Bombay on 11th October,
1988 communicated to him under covering letter
dated 18th October, 1988 vide Annexure A, rejecting

his prayer for alteration of the date of his birth be quashed and set aside and that the applicant be not retired from service before 30th September, 1993.

3. The applicant joined service of the Western Railway in its Bhavnagar Division in 1956 as Commercial Clerk and was posted as Assistant Goods Clerk at Bhavnagar. It is alleged by him that he has put his correct date of birth 4th September, 1935 in his application form of Railway Service Commission, Bombay in 1956. It is a case of the applicant that his uncle, in order to get the applicant admitted in the primary school, got his birth date recorded as 4th September, 1932 for the reason that the School did not admit any child of age below seven years and therefore, this date of 4th September, 1932 was given but the correct date according to him is 4th September, 1935. He has alleged in the application that he has several brothers and sisters, that the school certificate of his sister vide Annexure A-2 shows that she was born on 21st June, 1931. He has produced the copy of the affidavit of his mother, Annexure A-1 dated 7th August, 1988 stating therein that applicant Gajanan was born at Rajkot on 4th September, 1935 but at that time there was no law existing in Rajkot that the birth of a child should be registered with

local authorities. The applicant by his representation vide Annexure A-3 dated 10th March, 1986 to the CPO, Western Railway stated that his uncle managed to admit him in the School at the age of four by mentioning wrong date as 4th September, 1932 though his correct date of birth was 4th September, 1935 and hence the date be corrected accordingly in the service record which was followed by another application vide Annexure A-4 which is undated.

4. The CPO has considered the representation of the applicant and has rejected the same which is being challenged in this application. The applicant, in support of his representation, has produced the affidavit of his mother before CPO which is Annexure A-1 in which she has only mentioned that the applicant was born at Rajkot on 4th September, 1935 and that her brother-in-law Narayanrao got the birth date of applicant Gajanan as 4th September, 1932 while getting him admitted in the School though the correct date was 4th September, 1935. The CPO has examined the service record. He has mentioned in his order that the service sheet of applicant showed that he was appointed on 26th September, 1956, as AGC on this Railway and his date of birth was recorded as 4th September, 1932 in words as well as in figures under his own signature on the basis of

the School Certificate SSC Board Poona, though this school certificate was not available in this service sheet but the entry of date of birth in the RSC form had been tickmarked which means that it was verified. The learned advocate for the applicant submitted that mere tickmark would not amount to the verification of the birth date in the service sheet by applicant. He submitted that it ought to have been countersigned by the Railway officer. However, the fact remains that the applicant has signed the service sheet, more over the applicant is a literate man, at the time of his initial appointment. He was taken as Commercial Clerk and he had passed SSC examination. The learned advocate for the applicant submitted that the date mentioned in that certificate crept in because of the mistake committed by the applicant's uncle who at the time of getting the applicant admitted gave the birth date as 4th September, 1932 and therefore, it should not be considered as a correct date.

5. The learned advocate for the applicant also submitted that the CPO rejected the representation of the applicant on the ground that he had not made such representation upto 31st July, 1973 and therefore, he was not entitled to make such application thereafter. No doubt, this part of the

reasoning of the CPO is not correct in view of the Full Bench decision of the CAT in case of Mallela Sreerma Murthy & Anr. V/s. Union of India & Ors., reported in Vol.II of Full Bench Judgments of CAT (1989-1991) page 152 in which it is mentioned that the Railway Board's circular dated 4th August, 1972 which is an executive order conflicts with the main sub-rule (3) of Rule 145 of the Code promulgated under Article 309 of the Constitution and as such cannot have the force of law and therefore the time limit put in that letter within the period which the employee of the railway make alteration of the date of birth entered in their service record as in force of law, the applicant was already in service before 1973 and therefore the above circular also would not apply him. The applicant, therefore, was not prevented from making such representation for alteration of his date of birth in his service record before his retirement.

6. However, the decision of the CPO cannot be held illegal because the applicant has not produced any conclusive evidence to show the date of his birth. The affidavit of his mother or his affidavit cannot be held to be such an evidence to come to the conclusion that his date of birth recorded as 4th September, 1932 in the service sheet on the

basis of SSC board certificate was not correct.

The SSC board certificate is an authentic document and unless any other conclusive evidence is produced which can destroy the entry made in that SSC board certificate, the same cannot be held as not correct. The learned advocate for the respondents Mr. Kyada submitted that the applicant himself had mentioned his date of birth as 4th August 1932 in his application made to the Railway Service Commission, the copy of which is produced at Ann.R-1 and the School Leaving Certificate produced by the applicant shows the date of his birth as 4th September 1932 and there is no reason not to rely on this certificate. The respondents have produced a copy of the service sheet of the applicant which shows in it the date of birth of the applicant as 4th September, 1932 on the basis of SSC board certificate. He submitted that now the allegation of the applicant that the same date was erroneously mentioned because of the error committed by his uncle in giving that date while getting him admitted in the primary school is only an after thought. He rightly submitted that merely on the affidavit of the mother of the applicant, it cannot be held that the date of birth mentioned in the SSC board certificate was wrong.

- 8 -

7. Having heard the learned advocate for the applicant and on perusal, no case is made out by the applicant to come to the conclusion that his date of birth as 4th September, 1932 entered in the service record was erroneous. He has failed to establish that the CPO has committed an error in rejecting his representation. There is no legal error committed by CPO in coming to the conclusion that the applicant has failed to establish that his date of birth entered in the service sheet as 4th September, 1932 was wrong. The applicant has failed to establish that his correct date of birth was 4th September, 1935. Hence the following order :

O R D E R

Application is dismissed with no order as to costs.

R.C. Bhatt
(R.C. Bhatt)
Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. CA/494/88 of 199

Transfer Application No. _____ Old Writ Pet. No. _____

C E R T I F I C A T E

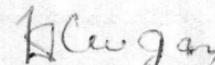
Certified that no further action is required to be taken
and the case is fit for consignment to the Record Room (Decided).

Dated : 8/6/82

Counter-signed :



Section Officer/Court Officer



Sign. of the Dealing Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE OA 1494/88 OF 19

**NAMES OF THE
PARTIES** Shri. C. N. Chitte

VERSUS

U. S. J. & Sons

PART A, B & C

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE _____ OF 19

NAMES OF THE
PARTIES _____ VERSUS _____

PART A B & C

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

Submitted,

C.A.T./Judicial Section.

Original Petition No. 494 of 89

Miscellaneous Petition No. _____ of _____

Shri

G N Chibe

Petitioner(s).

Versus,

Union of India

Respondent(s).

This application has been submitted to the Tribunal by Shri V S Mehta under Section 19 of The Administrative Tribunal Act, 1935. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunals Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The application has been found in order and may be given to concerned for fixation of date.

The application is not been found in order for the same reasons indicated in the check list. The applicant may be advised to rectify the same within 21 days/Draft letter is placed below for signature.

Verification clause # is not signed by any concerned

We may inform accordingly.

On 5/10/88

① On P. 6 para (i) is not filled up with suitable date.

K B Sane
05-10-88

PS/10/88

We may issue of letter

8
11/10

Ans

do

08/01

~~CD 10/10/88~~
KBSane
11/10/88

Offer 11/10/88

We may issue order

8
8/11

Ans

do on leave

08/01

~~CD 9/10/88~~
KBSane
09/11/88

Offer 08/09/88

CAT/JO

Res. submitted

Applicant is cert. has removed
office also. Now we may register
the application & issue before
admission notice as copy not served
to other side.

Offer
16/11/88

KBSane
16/11/88
Offer to
16/11/88
08/12/88

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

APPLICANT (S)

G N chitr

RESPONDENTS (S)

Union of India vs

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO
RESULT OF EXAMINATION

1. Is the application competent?

Y

2. (A) Is the application in
the prescribed form?

Y

(B) Is the application in
paper book form?

Y

(C) Have prescribed number
complete sets of the
application been filed?

Y

3. Is the application in time?

Y

If not, by how many days is
it beyond time?Has sufficient cause for not
making the application in
time stated?

-

4. Has the document of authorisation/
Vakalat nama been filed?

Y

5. Is the application accompanied by
B.D./I.P.O for Rs.50/-? Number of
B.D./I.P.O. to be recorded.DD 413995
66. Has the copy/copies of the order(s)
against which the application is
made, been filed?

yes (Anne. A P 13)

7. (a) Have the copies of the documents
relied upon by the applicant and
mentioned in the application
been filed?

Y

(b) Have the documents referred to
in (a) above duly attested and
numbered accordingly?

Y

(c) Are the documents referred to
in (a) above neatly typed in
double space?

Y

8. Has the index of documents has been
filed and has the paging been done
properly?

Y

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO BE
RESULT OF EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application? *Y*

10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal? *NO*

11. Are the application/duplicate copy/spare copies signed? *Y*

12. Are extra copies of the application with annexures filed.

(a) Identical with the original. *Y*

(b) Defective. *Y*

(c) Wanting in Annexures
No _____ Page Nos _____? *Y*

(d) Distinctly Typed? *Y*

13. Have full size envelopes bearing full address of the Respondents been filed? *Y*

14. Are the given addressed, the registered addressed? *Y*

15. Do the names of the parties stated in the copies, tally with those indicated in the application? *Y*

16. Are the translations certified to be true or supported by an affidavit affirming that they are true? *Y*

17. Are the facts for the cases mentioned under item No. 6 of the application.

(a) Concise? *Y*

(b) Under Distinct heads? *Y*

(c) Numbered consecutively? *Y*

(d) Typed in double space on one side of the paper? *Y*

18. Have the particulars for interim order prayed for, stated with reasons? *Y*

checked
E.S.
5/10/88

SIC 44718
215

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

AHMEDABAD BENCH.

Original Application No. 694 of 1989.

Gajanan Narayanrao Chitre. Applicant.

Versus

Union of India And Ors. Respondents.

: INDEX :

Sr. No.	Annexure	Particulars.	pages
1	X	Application	1 to 12
2	A	Order dated 18-10-88 passed by General Manager (E)/C.P.O. Western Railway with forwording letter.	13 to 16
3	A ₁	Copy of affidavit of applicant's mother	17 to 18
4	A ₂	Copy of School Certificate of Kumudben.	19 to 19
5	A ₃	Copy of application to C.P.O. Western Railway for alteration of Date of Birth.	20 to 21
6	A ₄	Copy of Covering letters under which copy of affidavit of mother was sent to C.P.O.	22 to 22
7	A ₅	Copy of Rule 145(3) of Indian Railway Establishment Code.	23 to 23

Final
Decided

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

AHMEDABAD BENCH.

Original Application No. 494 of 1989.

BETWEEN

Gajanan Narayanrao Chitre.Applicant.

AND

(1) Union of India owning

Western Railway through

General Manager,

Western Railway, Churchgate,

Bombay - 20.

(2) Chief Personnel Officer,

Western Railway, Churchgate,

Bombay 20.

(3) Divisional Railway Manager,

Western Railway, Rajkot Division,

Mothi Compound,

Rajkot. Respondents.

1. Particulars of the applicant :

Gajanan Narayanrao Chitre,

Senior Commercial Inspector (TC),

Western Railway,

Office of the Divisional Railway Manager,

Kothi Compound,

Rajkot.

2

2. Particulars of the respondent :

(1) General Manager,

Western Railway, Churchgate,
Bombay - 20.

(2) Chief Personnel Officer,

Western Railway, Headquarter
Office, \emptyset Western Railway,
Churchgate, Bombay-20.

(3) Divisional Railway Manager,

Western Railway, Rajkot Division,
Kothi Compound, Rajkot,.

3. Particulars of the Order against which
application is made.

The application is against the
following order :-

Order No. EC 283/14/7(4) (G.N.Chitre)

Date 18-10-1988. Passed by General
Manager(E)/Chief Personnel Officer, Western
Railway communicated through General
Manager, (E), Western Railway. CPO has
passed order on 11-10-1988. This order
with forwarding letter is annexed herewith
and is marked as 'Annexure A'.

Ann. A

(iv) Subject in brief :-

The subject matter is date of birth. The
case of the applicant is for alteration in date
of birth from 4-9-1932 to 4-9-1935. The Chief

Personnel Officer, Western Railway has rejected the applicant's case by speaking Order. The Order of rejection is communicated through the General Manager(E), Western Railway.

4. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation :

The application further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. Facts of the Case :

(a) The applicant joined service of the Western Railway in its Bhavnagar Division in 1956 as Commercial Clerk, scale Rs.60-150(P) and was posted as Assistant Goods Clerk at Bhavnagar. He came to Rajkot Division in 1958 on mutual transfer and was posted at Rajkot Junction as Assistant Goods Clerk. He was promoted as Goods Clerk, scale Rs.100-185(P) in 1966. The applicant was taken up as claims Tracer, scale Rs.100-185 (P) in 1968. He was promoted as Assistant Commercial Inspector,

Scale Rs.425-640 (R) in 1982. He was promoted as Commercial Inspector, scale Rs.455-700(R) in 1984. He was further promoted as Commercial Inspector, Scale Rs.550-750 (R) in 1985. He was promoted as Commercial Inspector, scale Rs. 700-900(R) in 1986 and works as such under Divisional Railway Manager, Rajkot.

(b) That the applicant has put his correct date of birth, 4-9-1935 in his application ~~from~~ form of Railway Service Commission, Bombay in 1956. This application is in personal file of the ~~app~~ applicant.

(c) That in his childhood the applicant was sent from Rajkot to Chhotaudaipur ~~whi~~ where his uncle was officer in that native state. The applicant's uncle Narharirao, in order to get the applicant admitted in the Primary School, got his birth date recorded as 4-9-1932 for the reason that the school would not admit the child of age below seven years. If the correct date, 4-9-1935 was given, the School authorities would not admit him. This recorded date, 4-9-1932 continued in the School Leaving Certificate.

(d) However, the applicant stated his date of birth correctly as 4-9-1935 in his application ~~from~~ form for Railway Service in 1956. This application form is in personal file of the applicant.

(e) That in the year 1970 about, one welfare Inspector of Western Railway came to the applicant when he was on duty and ~~should the~~ showed the applicant his service sheet. The Inspector asked the applicant whether he had any proof of his birth date as 4-9-1935. The applicant replied that on the spot he had no such proof. Thereupon the Inspector asked the applicant to put his signature against the column of Birth Date as 4-9-1932. The applicant did it.

(f) That in 1972-1973 there was some drive for correction of Birth Date by some circular. The applicant was working as a Claims Tracer in 1972-1973 with his headquarter at Jamnagar. Because of nature of his duty the applicant had to remain on line at various stations in Western Railway and also on other railways at distant places. He did not know about 1973 circular. This circular was not shown to him nor was his attention drawn to it, much less ~~him~~ ~~was his attention~~ the service of ~~his~~ its copy.

(g) That last sentence of paragraph 2 of the order of the ~~6/6~~ C.P.O. viz. "The attestation form of RSC filled up by the employee flagged 'C' also indicated his date of birth as 4-9-1932.

(h) Annexed hereto and marked as Annexure A, Ann. 'A' is copy of the Affidavit of the applicant's mother

Indirabai ~~she~~ sworn in on 7-8-1988. The affidavit says that the applicant Gajanan is her son; that he is her eighth child; that birth date of the applicant is 4-9-1935; that he was born at Rajkot; that at that time ~~there~~ there was no law in Rajkot that birth of a child should be registered with local authority; that the applicant was sent to Chhotaudapur to live with ~~her~~ his mother's brother-in-law who was treasury officer there; that as per rule in force in Chhotaudapur at that time child below seven years of age was not admitted in the school; that therefore her brother-in-law got the birth date of the applicant recorded as 4-9-1932 for the sole purpose of admission in the school and that correct birth date of the applicant-Gajanan is 4-9-1935.

(i) That the applicant has several brothers and sisters. He is 8th child of his parents. His sister Kumudben is 7th child of his parents. Date of birth of Kumudben is - -19 . Proof is annexed herewith and is marked as Annexure A2 to this application. Date of birth of Kumudben is relevant piece of evidence.

Ann. 'A₂'

(j) That the applicant was born on the auspicious day of GANESH CHATURTHI and therefore he was given name of Gajanan. Ganesh Chaturthi in 1935 falls on 4-9-1935 i.e. SAMVAT YEAR, corresponding to A.D. 1935- Bhadarva Sud Choth. This is proof of the applicant's birth date as 4-9-1935.

(k) That the applicant applied to the competent authority the Chief Personnel Officer (C.P.O.), Western Railway on 10-3-1986 to change his birth date from 4-9-1932 to 4-9-1935 stating reason of error, therein. Copy of this application is annexed herewith and is marked as Annexure A₃ to this application.

(l) That the aforesaid affidavit of the applicant's mother was submitted on 22-8-1988 alongwith covering letter dated 22-8-88. Copy of this covering letter is annexed herewith and is marked as 'Annexure A₄' to this application.

(m) That the C.P.O., Western Railway has rejected the application for alteration of date of birth of the applicant by his order dated 11-10-1988. This order was sent to the applicant under covering letter dated 18-10-1988. (Copies annexed as annexure A above.)

(n) Being aggrieved by the order of the Chief Personnel Officer, Western Railway dated 11-10-1988 rejecting his application for alteration of his date of birth, the applicant approaches this Honourable Tribunal for redressal of his grievance.

7. Reliefs Sought :

In view of the facts mentioned in para 6 above, the applicant prays for the following reliefs :-

(a) That the order passed by C.P.O. i.e. Chief Personnel Officer, Western Railway, Bombay on 11-10-1988, communicated to the applicant under the covering letter dated 18-10-1988 bearing No. EC 283/14/7(4)

(G.N.Chitre) (annexure A to this application), rejecting prayer for alteration of the date of birth, be set aside and/or quashed; and consequently

(b) The applicant be not retired from service on attainment of age of 58 years on superannuation, before 30th September, 1993 (Nineteen Ninety three).

Any other relief which may be deemed fit in the circumstances of the case be granted.

: Grounds for reliefs :

(A) The applicant submits that last sentence of para 2 of the order of the C.P.O. - "The attestation form of RSC filled up by the employee flagged 'C' also indicated his date of birth as 4-9-1932" is factually not correct. The applicant has given his date of birth in the Railway S-e Service Commission Form-Application as 4-9-1935. This form is in personal file of the applicant.

(B) The applicant submits that he has not taken any advantage in this case. The applicant joined service in 1956. On basis of the date of birth 4-9-1932, he would be 24 years old in 1956. On basis of the date of birth 4-9-1935 he would be 21 years of age. He would be eligible for recruitment on either basis. Hence the C.P.O. can alter date of birth of the applicant as it would not be detrimental to anyone.

(C) The applicant submits that due to-weight ought to be have been given by the C.P.O. to the averments in Affidavit of 80 years old mother of the applicant.

(D) The applicant submits that order of the C.P.O. is arbitrary and a offensive of the Article 14 of the Constitution of India.

(E) The applicant submits that the order of the C.P.O. is contrary to law and equity.

Legal provisions relied upon :-

- (1) Article 14 of the Constitution of India.
- (2) Rule 145 of the Indian Railway Establishment Code.
- (3) Article 300-A of the Constitution of India.

Copy of the Rule 145 of the Indian Railway Establishment Code is annexed herewith and is marked as Annexure A5 .

Ann. 'A5'

8. Interim Order Prayed for :

Pending final decision on the application, the applicant seeks issue of the following interim order :-

During pendency and till final disposal of this application, or till the 30th September, 1993 (Nineteen Ninety three) whichever be earlier, the respondents be restrained from retiring the applicant from service on attainment of age 58 years, on superannuation.

Reasons :

If the interim relief prayed for is not granted the applicant will be unemployed at the age of 55 years and he will have to remain unemployed in these days of rocket rise of price of commodities and economic depression resulting in unemployment in private sector. The applicant has heavy social responsibilities; moreover in case the application is finally allowed the Railway Administration will have to pay back wages to the applicant even if he might not have worked and thus hard earned money of tax payers will be misused.

On the other hand if relief is granted no one will suffer; the Railway Administration will take the work and pay to the applicant and it will get benefit of 33 years experience of the applicant. Hence this is fit case for granting interim relief.

11

9. Details of the remedies exhausted :

The applicant declares that he ~~was~~ has availed of all the remedies available to him under the relevant service rules etc.

In fact no appeal or revision lies against the impugned order.

10. Matter not pending with any other Court Etc.

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

11. Particulars of Postal Order in respect of the Application Fee :

1. Number of Indian Postal order DD 413995
2. Name of the issuing Post Office High Court P.O
Narayanguda Bangalore
3. Date of issue of postal Order 28-9-89
4. Post Office at which payable.

12. Details of Index :

An index ~~is~~ duplicate containing the details of the documents to be relied upon is enclosed.

13. List of enclosures :

1. Order No. EC283/14/78(4) (G. N. Chitre) Date 11-10-1988 with ~~re~~ forworing letter dated 18-10-1988. A

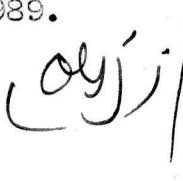
2. Copy of the affidavit of applicant's mother. A₁
3. Copy of proof date of birth of Kumudben. A₂
4. Copy of application to C.P.O. for alteration of Date of Birth. A₃
5. Copy of covering letter under which copy of affidavit of the applicant's mother was sent to C.P.O. / Western Railway. A₃ A₄
6. Copy of Rule 145 of the Indian Railways Establishment Code, Volume I A₅

In Verification :

I, Gajanan N. Chitre, son of Narayanrao Chitre, age 54 years, working as Commercial Inspector, Western Railway, Headquarter at Rajkot, resident of Rajkot do hereby verify that the contents from 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Ahmedabad.

Date : 29-9-1989.


Signature of the applicant.

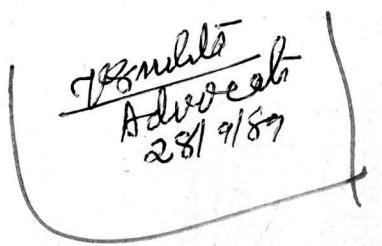
To,

The Registrar,
Central Administrative Tribunal,
Ahmedabad Bench.


V.J. Mehta

Filed by Mr.
Learned Advocate for Petitioners
with second set & 3 copies
copies copy served/not served to
other side

Dy. Registrar C.A.T.(J)
A'bad Bench
D. 29/9/89


Advocate
28/9/89

13

ANNEXURE 'A'.

WESTERN RAILWAY

Headquarter Office,
Churchgate, Bombay 20.

Dated : 18-10-1988.

No. EC 283/14/7(4) (G.N.Chitre)

Shri G.N.Chitre,
Sr. CMI(TC)
Rajkot.

(Through SCC(R))

Sub: Alteration in date of birth-Case of
Shri G.N. Chitre, Sr.CMI(TC)-RJT.

Ref: Your letter No. G/One/88 dt. 22-8-88.

.....

With reference to your representation dated 22-8-88, it is advised that your representation has been examined in detail and your request for alteration in date of birth from 4-9-1932 to 4-9-1935 has been ~~made~~ regretted and a copy of Speaking Order passed by CPO-CCG is enclosed herewith for your information.

Encl: As above.

for General Manager(E).

Copy to : CC/Sc ESR for information and necessary action.

" : DRM(E)RJT for information and necessary action.

" : SCO(R) for information please.

S.17.10

*True copy
B. S. Patel
Advocate*

1. I have gone through the request of Shri G.N.Chitre, Sr. CMI working under DRM(E) Rajkot for alteration in recorded date of birth from 4-9-32 to 4-9-35 on the basis of affidavit made by his mother dated 7-8-1988, (p.sc)

2. It is seen from the S/sheet of Shri G.N.Chitre that he was appointed on 26-12-1956 as AGC on this Railway. His date of birth is recorded as 4-9-32 in words as well as in figures under his own signature, authority for which is quoted as school Certificate, S ~~CE~~ Board Poona. This School certificate is not available in the S/sheet, but the entry of date of birth in the RSC form flagged 'B' has been tickmarked which means it is verified. He has signed the S/sheet in token of having accepted the recorded date of birth. The date of birth so recorded is binding on the employee. There is no clerical error, erasure or overwriting in recorded date of birth. The attestation from ~~t~~ of RSC filled up by the employee flagged 'C' also indicated his date of birth as 4-9-1932.

3. The employee is literate and for literate employees an opportunity was given by the Administration to submit their representations against recorded date of birth lastest upto 31-7-1973. It is not understood being literate why he did not avail the opportunity and represented for the first time only on 22-8-1988. The affidavit of his mother dated 7-8-1988 cannot be accepted, as the date of birth is recorded on the

basis of SSCE Board certificate of 1-7-1952 which is an authentic document. The employee never made any attempt to alter his recorded date of birth within a reasonable time from the date of his appointment on Railway. He has also not made any effort to change his date of birth recorded in his SSCE Board certificate through educational authorities well in time by availing the opportunity given upto 31-7-1973.

4. In terms of Rule 225(4) of RI (1985 edition) the date of birth as recorded in accordance with extant rules shall be held to be binding and no alteration of such date shall ordinarily be permitted subsequently. It shall, however, be open to the General Manager Chief Personnel Officer in the case of Group C and 'D' Railway Servants to cause the date of birth to be altered only in the following cases :-

- (i) Where in his opinion it had been falsely stated by the Railway servant to obtain an advantage otherwise inadmissible, provided that such alteration shall not result in the Railway servant being retained in service longer than if the alteration had not been made, or
- (ii) Where in the case of illiterate staff, the General Manager is satisfied that a Clerical error has occurred, or
- (iii) Where a satisfactory explanation (which should not be entertained after completion

of the probation period or three years service whichever is earlier) of the circumstances in which the wrong date came to be entered is furnished by the Railway servant concerned, together with the statement of any ~~private~~ previous attempts made to have the record amended.

5. None of the above conditions is satisfied in this case.

(6. In the circumstances quoted above, I do not find any ground to accede to the request of Shri G.N.Chitre for alteration in his recorded date of birth from 4-9-1932 to 4-9-1935.

CPO.

True copy
V. M. Dabla
28/9/87
Advocate



AFFIDAVIT

Indirabae Narayanrao Chitre aged about 80 years
residing at Rajkot.

2. Gajanan Narayanrao Chitre is my Son. He was born at Rajkot on 4/9/1935. At that time, there was no law existing in Rajkot that the birth of a child should be registered with local Authorities. I have seven sons and three daughters and all are alive at present also Gajanan is my eighth Children.

3. In the year 1937-38 my said son Gajanan was sent to live with my sister-in-law who was staying with my brother-in-law, Naraharirao Chitre at Chhota-udaipur which was a nature state in Gujarat and there he was serving as a Treasury Officer.

Contd...2.../-



18

5 RS

નાનાલાલ માણિં
સંસ્કૃત વેદાન
કાવ્ય નાનાલાલ માણિં

(2)

4. As per the rule in force in the said State of Chhota-Udaipur and children below the age of Seven years are not admitted in the School and so with the sole purpose and intent to get early admission in school my said brother-in-law, Narayanrao got the birth date of my Son Gajanan as 4/9/1932. But the correct birth date of my Son Gajanan is 4/9/1935 and not 4/9/1932.

5. The above statement is true and correct to the best of my knowledge and belief and I believe the same to be true.

RAJKOT OF 7/8/1988.

age No. 97
tel No. n210
... No. n210
... 7-8-88

M. M. UDAI
(M. M. UDAI)
NOTARY - RAJKOT.



(M. N. UDANI)
NOTARY - RAJKOT

Trunc ^{CP}
Symbol
Alkaloid

Ann A2 19

MAHARASHTRA STATE BOARD OF SECONDARY EDUCATION
POONA DIVISIONAL BOARD

This is to certify that the within signed

K. M. Raje.

RAJE KUMUDINI MADHUKAR

passed the SECONDARY SCHOOL CERTIFICATE EXAMINATION of MARCH 1972
in the Grade shown below and reached the Standard (Pass, Credit or Distinction) as shown in
the following subjects:

MARATHI	HIGHER	P
HINDI	LOWER	P
SOCIAL STUDIES		P
GENERAL SCIENCE		P
ENGLISH	LOWER	P
PHYSIOLOGY & HYGIENE		P
ARDHAMAGADHI		P
HOUSE CRAFT		P

Exam. Seat No.	Grade	Total No. of Subjects	School No.
----------------	-------	-----------------------	------------

A-68281	THREE	EIGHT	33.052
---------	-------	-------	--------

Date of Birth 21-06-1931 TWENTY-FIRST JUNE NINETEEN THIRTY ONE

Signature of the Head
of the School

MR. J. K. RANE, M.A. M.Sc. M.Phil.
PRINCIPAL, M. A. M. H. S. & H. S. S.
M. A. M. H. S. & H. S. S.
M. A. M. H. S. & H. S. S.

School



POONA-10.

1st August 1972

Divisional Secretary

NOTE:— (1) THE SECONDARY SCHOOL CERTIFICATE IS AWARDED TO SUCCESSFUL CANDIDATES IN—
GRADE I TO THOSE WHO OBTAIN AT LEAST 60 PER CENT OF MARKS IN THE AGGREGATE.
GRADE II TO THOSE WHO OBTAIN AT LEAST 45 PER CENT OF MARKS IN THE AGGREGATE.
GRADE III TO ALL OTHER CANDIDATES.

(2) PASS (P) 35 P.C. CREDIT (C) 55 P.C. DISTINCTION (D) 70 P.C.

(3) THE DATE OF BIRTH GIVEN IN THIS CERTIFICATE IS THE SAME AS THAT ENTERED IN THE CANDIDATE'S APPLICATION FOR ADMISSION TO THE EXAMINATION.

IMPORTANT NOTE

No change in this S. S. Certificate shall be made except by the authority issuing it. Any infringement of this requirement will result in the cancellation of the S. S. Certificate in question and may also involve imposition of other appropriate penalty as may be decided by the Board.

True copy
R. M. Patel
Adm Secy

From :

G.N.Chitre,
Sr. CMI(Claims),
Rajkot.

Rajkot.

Date : 10-3-86.

To,

Shri. S.C.Bhatia,
Chief Personal Officer,
Western Railway,
Churchgate.

Sub: The Change in Birth date in Rly. Record as 4-9-1935.

Respected Sir,

In regard to the subject cited above, I the undersigned request to consider my case for the change in birth-date in Rly. Record on the following grounds :-

(1) My father had 8 sons and four daughters and I am the seventh son of my father.

(2) I was brought up of Chhota Udaipur with my uncle who was Jresury Officer in ~~Off~~ Chhota Udaipur State ~~whi~~ when I was only ~~2~~ $2\frac{1}{2}$ years old.

(3) In those days there was a rule in Chhota Udaipur State that a boy can be admitted to a school at the age of seven only.

(4) My uncle managed to admit me in the school at the age of four by mentaining wrong date as 4-9-1932.

(5) My father had not maintained any kind of record to prove my birth date as 4-9-1935 but from the very begining, I always mentioned as 4-9-35.

(6) But due to my bad luck my birth date is also not recorded in the Municipality office, Rajkot as in those days nobody was so much particular about birth date as we are today for our children.

(7) If my birth date is treated as 4-9-1935 then my elder brother will remain in service which will be in form to langh~~t~~ at under the circumstances, kindly do needful in the matter and oblige.

Thanking you^r goodself in anticipation.

Yours faithfully,

*True copy
V. S. Patel
Advocate*

22

ANNEXURE : A 4

From :

G. N. Chitre,
Sr. Lar. (ICJC),

To,

Chief personal Officer,
W. Rly., Churchgate,
Bombay.

ND :- G/one/88 of 22/8/88.

Sub :- Seniority list of ANG Staff

Commercial Deptt. -Commercial Inspectors.

Ref :- Your No. EC1030/2/7/3 dated 27-8-87.

Respected Sir,

With reference to above cited subject, I, the undersigned humbly submit herewith my 50 years old mother's serial zero why of Copy of affidavit in support of my birth date as 4-9-1935 instead of 4-9-1932. The original affidavit will be submitted as and when required by the Railway Administration.

Hope now, necessary correction will be made in my service record accordingly.

Thanking Yours.

Yours faithfully,

(G. N. Chitre)

Encl :- As above.

Sr. CMI(JC)

Rajkot.

True copy
R. M. Patel
Advocate

(3) The date of birth as recorded in accordance with these rules shall be held to be binding and no alteration of such date shall ordinarily be permitted subsequently. It shall, however, be open to the President in the case a gazetted railway servant, and a General Manager, in the case of a non-gazetted railway servant to cause the date of birth to be altered -

(i) Where in his opinion it had been falsely stated by the railway servant to obtain an advantage otherwise inadmissible, provided that such alteration shall not result in the railway servant being retained in service longer than if the alteration had not been made, or

(ii) where in the case of illiterate staff, the General Manager is satisfied that a clerical error has occurred, or

(iii) where a satisfactory explanation (which should ordinarily be submitted within a reasonable time after joining service) of the circumstances in which the wrong date came to be entered is furnished by the railway servant concerned, together with the statement of any previous attempts made to have the records amended.

True copy
V. S. Mehta
Advised

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD

O.A. No. 494 of 1989.

BPL

Shri Gajanan N. Chitre, Applicants

Vrs

22/3/90
Union of India & Others Respondents.Reply by the Respondents.

Copy served to
P.V.S. Monag
on 28/2/90
closed to Mr. B.E.K.

At the outset the Respondents states and submits that the application of the Applicant is time-barred and deserves to be dismissed limne as the Order passed by the Chief Personnel Officer is dated 18-10-1988 which was conveyed to the Petitioner, but the original Order which was passed by the CPO, Western Railway, Bombay, is dt. 11-10-1988 and the accounting date i.e. the date on which the applicant is informed - 18-10-1988 and thus the present application is clearly time barred as the same has been filed after one year.

2. With reference to para 6(a), the averments made by the Petitioner regarding details of the post held by the Petitioner is not disputed because it is not a question to be decided by this Hon'ble Tribunal. The real question before this Court is the challenging of date of birth and therefore the same does not require further comments.

3. With reference to para 6(b) the averments made therein are not correct and is denied hereby. The statement made by the Applicant that he has put in the correct date of birth in his application form of Railway Service Commission Bombay, in 1956 is shown as 4-9-1935 is not correct. On the contrary, the application which was filed and submitted by the Applicant to the Railway Service Commission, Bombay wherein the applicant himself has shown that his date of birth is 4-8-1932. A copy of the application in the handwriting of the applicant himself is enclosed herewith showing his date of birth as 4-8-1932 is marked annexure R-1. Not only this, a copy of the school leaving certificate produced by the applicant also shows his date of birth is 4-9-1932.

In his Service Sheet prepared at the time of his appointment, the applicant himself has entered his date of birth as 4-9-32 and he has put his signature. A copy of this Service Sheet is enclosed marked as annexure R-2. Thus, it can be seen that the allegation made by the Applicant is afterthought, without any evidentiary support and baseless.

4. With reference to para 6(c), the averments made therein are not correct and is denied hereby. The story narrated by him of a period 30 years back shows that even at the time of his admission to School, the applicant had resorted to falsehood and the same has continued till his superannuation. The Respondents therefore has nothing to say further when the applicant himself has admitted his own falsehood.

5. With reference to para 6(d) the averments made therein are not correct and is denied. The Respondents have made it clear in para 6(b) above and therefore the same does not require further repetition.

6. With reference to para 6(e), the averments made are not correct and is denied hereby. This is the second instance of the Petitioner's falsehood. He states that in 1970 one Welfare Inspector of Western Railway came to him while he was on duty and he had showed him his Service Sheet and asked the Applicant to give proof that his date of birth is ~~1935~~ 4-9-1935. And as there was no proof the Applicant has put his signature and showed his date of birth as 4-9-32. The Respondents states and submits that right from the initial stages i.e. from the time of applying for the job the applicant had given his date of birth as 1932. Only he had made changes in the month i.e. from August to September i.e. the figure '4' and the year 1932 was common. And therefore it does not lie in the mouth of the Applicant to say that as

there was no proof, the date of birth was shown as 4-9-35. Not only this, he himself has marked in his own handwriting that the date of his birth is 4-9-1932, at the initial stages. and therefore the question of obtaining signature or proving his date of birth in the year 1970 does not arise. It seems that the Petitioner has the habit of blaming others for his wrongdoings and now he is desperately trying to get out of his own admission that he was born on 4-9-1932 so that he may continue in service for three more years with the railways.

7. With reference to para 6(f), the averments made in the said para/are not correct and is denied hereby. Here the petitioner has again tried to take shelter of falsehood saying that in the year 1972-73 a circular was issued by the department for correction of date of birth, but somehow he had not applied because the circular was not shown to him nor was his attention drawn to it. Here the Petitioner has shown a perfect example of his own carelessness and now wants equity and justice forgetting the maxim that a person who wants equity must come with clean hands. Here it can be seen that the Petitioner has throughout tried to shift the burden to the railway administration and therefore the allegation made by the applicant are concocted, after thought and is baseless.

8. With reference to para 6(g) the averments made in the said para quoting the last sentence of para 2 passed by the C.P.O is based on record and therefore it cannot be said that it is without application of mind. On the contrary the C.P.O. has referred to the attestation on the application of the employee filed by him on 9-1-1956 and the 1st page of the said form shows his age to be as 23 years. This again proves that his date of

birth is 4-9-1932 only. A xerox copy of the same is enclosed marked as annexure R-3 for the perusal of the Hon'ble court and decide the real dispute.

9. With reference to paras 6(h) and (i) the averments made therein are not correct and is denied hereby. So far as the affidavit filed by the mother of the Applicant is concerned, it is irrelevant. Similarly, the age of the sister of the applicant is also nor relevant. The age of the sister is shown as 21-6-1931 whereas the age of the Applicant is shown as 4-9-1932 and between the two there is a gap of 15 months. Hence this fact is also immaterial. Even otherwise the same cannot be considered because there is proof in the School leaving certificate where his age is shown as 23 years in 1956 and he in his own handwritting as marked 1932. Till now he has not made, any attempt to correct or change his date of birth though a chance was given in 1973. The petitioner is trying to get 3 more years of service at the fag end of his service and the same cannot be given at the cost of the others who are more capable and qualified and who are waiting in queue.

10. With reference to paras 6(j) to (n) the averments made therein are not correct and is denied hereby. His date of birth is rightly and correctly recorded in the Service sheet on the basis of the information furnished by the Applicant himself. Even otherwise, the documents produced, marked Annexure I to 3 clearly shows that the year of his birth is 1932 and not 1935. Hence there is no error in the speaking order passed by the CPO. This court cannot entertain this type of application which is a futile exercise because the court can only decide if there is an error of law or error of jurisdiction. On

the contrary the speaking order passed by the CPO is founded on the evidence produced and therefore the same cannot be read and recorded by the court at this stage.

11. The Respondents further state and submits that the Applicant had made representation regarding change of date of birth in 1936 for the first time, i.e. after putting in 30 years of service and when he is on the verge of retirement. And the above is made without any evidence, and therefore it is purely an afterthought and deserves to be rejected.

12. The Respondents further states and submits that at the time of deciding this application, the Hon'ble tribunal may be pleased to take into consideration the Primary Bench judgement, New Delhi, reported in ATR on page 509, ATR Allahabad page No. 299, and ATR Hyderabad on page No. 60 and other judgements on the same lines.

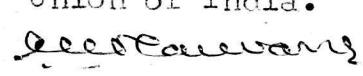
13. For the above reasons and reasons which may be urged at the time of hearing of this application, this application of the Applicant deserves to be dismissed with special costs to the Respondents.

Ahmedabad.

Dt:


(B.R. Kyada)
Advocate for the
Respondents.

For and on behalf of the
Union of India.



Additional Divisional Railway Manager,
Western Railway, Rajkot.

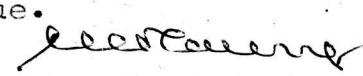
I, C. K. Makvana,

Verification.

Additional Divisional Railway Manager, Western Railway, Rajkot,
do hereby solemnly affirm and state that what is stated above
is true to my knowledge, information and belief and I
believe the same to be true.

Ahmedabad.

Dt: 28-2-10


Additional Divisional Railway Manager,
Western Railway, Rajkot.

072346

Roll No.....



Regd. No.....

PRICE: RUPEE ONE

RAILWAY SERVICE COMMISSION

Form of Application for appointment as (Post)..... *Deputy*
 in the grade of Rs. for the *Western* Railway.

Reference Employment Notice No..... Category No.....

N.B.—All entries in this form must be in the Applicant's own handwriting in ink.

A. PERSONAL PARTICULARS

(a) Name in full (in Block capitals)
 (b) If married, to indicate whether more than one wife is living
 (a) Father's name (in Block capitals)
 (b) Father's present and past occupations give full details
 3. (a) Your postal address in full (in Block capitals) ...
 (b) Name of the nearest Railway Station
 4. Personal marks of identification
 5. (i) Religion
 (ii) Community
 (iii) Are you a member of the Scheduled Caste or of the Scheduled Tribes?
 If so mention the Caste or Community ...
 (iv) Are you a member of the Anglo-Indian Community?

If so state whether you are a statutory native of India (A certificate of nationality should be obtained from the local branch of the Anglo-Indian Association, or from persons of standing, who themselves are Anglo-Indians. Documentary evidence such as birth certificate and school leaving certificate will also be accepted).

6. Exact date of birth (Christian Era) ...
 N.B.—As recorded in the Matriculation, S.S.C., S.S.L.C. or equivalent certificate.
 7. Give (in Block capitals)
 (a) Place of birth ...
 (b) State, Indian State or other territory in which your birth place is situated ...

8. Give particulars of your height, weight and chest measurement.

9. What languages can you speak ...
read ...
write ...

(a) If married to indicate whether more than one wife is living ...

*GAJANAN NARAYANRAO CHITRE**UNMARRIED**NARAYANRAO VINAYARAO CHITRE**RETired MANAGER, AGENCY PR**G. N. CHITRE**C/o S. N. CHITRE**NEAR MOJI TANKI RAJKOT.**RAJKOT (JN)**Nil**HINDUISM**MAHARATRIYAN (C.K.R.)**24-8-1933**4-8-1932**201**RAJKOT**SARASHTRA*

(1) Height 5 Ft. 3 Inches.
 (2) Weight 107 lbs.
 (3) Chest measurement 30 Inches.

*1. ENGLISH GUJARATI HINDI MARATHI**2. Do Do Do Do Do**3. Do Do Do Do Do**res. ACCEPTED*

Mr. G. R. Ryelder
Adv.

Opted for pension rule letter no E(S)789/515 VOL II
dt 6.11.79

R.D.
B. B. No. G. 108 E.

R. 3.

S. R. Code No. G. 1931,
G. 1932 & G. 1933.

WESTERN RAILWAY

SERVICE SHEET

28

1. Name in full Shri Gajanan Narayanrao Chitre
2. Father's Name Shri Narayanrao V. Chitre
3. Date of Appointment 26-12-56
4. Permanent or Temporary Temporary
5. Designation AGC
6. Staff or Ticket No. EC 431
7. Provident Fund Account No. 902136
8. Date of joining Provident Fund 14.9.32
9. Date of Birth Fourth September Nineteen hundred and thirty two Authority Principal Experimental High School Board, Board Room, 21st July 1952 School Certificate SSCE
10. Age on Appointment Twenty four years on 26/12/56
11. Religion Hindu Nationality Indian Caste Maharashtra
12. Native of Rejicot
13. Identification Marks Village Rejicot
District Medhya Sahashtra
(1) Mole on left side chin.
(2) Mole on left side leg.
14. Passed SSCE.

Educational Diplomas and other qualifications

Scheme 1980, received on 10.10.1980 placed in Service Sheet

नवी समूह द्वारा योजना 1980 के द्वारा दिए गए
प्राप्त गुण और सेवा पंजिका में रखा गया।

Signature or left-hand
Thumb Impression

Station.

Signature

Date

Designation

Officer-in-Charge

The age on the last birthday should be entered in words against the item "Age on Appointment" by the Officer-in-Charge in his own handwriting, who should put his signature (with the date) against the entry.

Mr. B. S. A. 1979
Mr. B. S. A. 1979

19

ATTESTATION FORM.

29

R 311

1. Name in full (in block capitals) with aliases, if any (Please indicate if you have added or dropped at any stage, any part of your name or surname).	Surname.	Name.
1. Name in full (in block capitals) with aliases, if any (Please indicate if you have added or dropped at any stage, any part of your name or surname).	CHITRE	GAJANAN.
2. Present address in full (i.e., Village, Thana and District, or House Number, Lane/Street and Road).	C/o S. N. Chitre, Near Moti Tanki, Sadar Bazaar Rajkot	
3. (a) Home address in full (i.e., Village, Thana and District, or House Number, Lane/Street and Road). (b) If originally a resident of Pakistan, the address in that Dominion and the date of migration to Indian Union.	C/o S. N. Chitre, Near Moti Tanki, Sadar Bazaar Rajkot	
4. Particulars of places where you have resided for more than one year during the preceding five years :—	From.	To.
1951	1952	C/o N. V. Chitre, Madan Zapa Road, Jaynathna Building, Baroda
1952	1956	C/o S. N. Chitre, Rajkot.
5. Father's.— (a) Name in full with aliases, if any. (b) Present postal address (if dead, give last address). (c) Permanent home address (d) Profession (e) If in service, give designation and official address.	(a) Narayanrao Vinayakrao Chitre (b) Jaynathna Building, Madan Zapa Road, Baroda (c) DD (d) Retire (e)	
6. (i) Nationality of.— (a) Father (b) Mother (c) Husband (d) Wife (ii) Place of birth of.— (a) Husband (b) Wife	(a) Hindu, Hinduism (b) DD, DD (c) / (a) Rajkot. (b)	
7. (a) Exact date of birth (b) Present Age (c) Age at Matriculation	(a) 4-9-1932 (b) 23. (c) 20.	

Trul 1007
Mr. B. R. K. Patel
P.W.D. Dept.

VAKALATNAMA

IN THE Central Administrative Tribunal
Ahmedabad Bench.

Civil
Criminal

Gajanan Narayan Rao Chitre
of Rajkot- }
} APPELLANT
APPLICANT
PETITIONER

VERSUS

Union of India and
Others } RESPONDENT
} OPPONENT

I/We, the undersigned Petitioner/Opponent/Appellant/Respondent G.N. Chitre in the above appeal/Reference Revision, Review

Petition do hereby appoint and retain SHREE VIPINCHANDRA S. MEHTA, Advocate of the Gujarat High Court, and

to act, appear for me/us in the above matter on my/our behalf to conduct and prosecute or defend or withdraw the same and all proceedings that may be taken in respect thereof or any decree or order passed therein including proceeding of execution and review, to file, obtain return of documents and to deposit and receive money on my/our behalf and to appear, apply, act, take necessary action on my/our behalf in the above matter. I/We authorise our advocate(s) to sign plaint, written statement and also to verify or affirm the same and also to make Affidavit(s). I/We agree to ratify all acts done by the aforesaid Advocate(s) in pursuance of this authority.

Date this

23rd day of September 1989

(Mehtre)

(G.N. Chitre)

Accepted

- 1.
- 2.
- 3.

Vipin Chitre

Signature of Advocate(s)

Address :

Vipinchandra S. Mehta
Advocate

41, Girjasut Society, (Giriraj-2)
Near Dhanjibhai Kuva, Chandolodia Road,
Ahmedabad-382 480.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

No. RA/MA/ /
in/with
TA/OA/ /
RA/OA Stamp No. 647/89

5th Floor, DD Patel House,
Near Sardar Patel Colony,
Post Navjivan, Naranpura,
Ahmedabad - 380 014.

Date :- 11-10-89

To,

VS Mehta

Sub. : Removal of defects.

Application No. : 647/89

Between

G N Chike

Applicant.

and

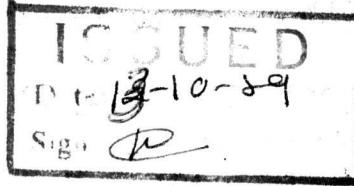
Re/

Respondent.

Sir,

Please remove within 14 days, following defects marked '✓' in the above mentioned application filed by you, failing which necessary action will be taken by this office under sub-rule 4 of rule 5 of Central Administrative Tribunal (Procedure) Rules, 1987.

Defects :



Office No/1088
Deputy Registrar(J).

1. Application is not in prescribed form.
2. Application is not on thick paper of good quality.
3. The application is not in following two compilations.
 - 1) Application alongwith impugned order(s).
 - 2) All other documents and annexures referred to in application in paper book form.
4. Though the number of petitioners is more than one, a request for permission for filing joint application is not made.
5. Though the application is a joint application filed by an association, it does not disclose the class/grade/category of persons on whose behalf it has been filed AND/OR at least one affected person has not joined the application.
6. Looking to the number of respondents, _____ extra copies are wanting.
7. Though the number of respondents exceeds five necessary process fee is not paid.
8. Addresses of petitioner/respondents are incomplete.
9. Respective column(s) regarding jurisdiction/limitation/non-pendency before other court/exhaustion of remedies is (are) not filled in/not properly filled in.
10. Column no. _____ of prescribed form of application is not filled in/is incomplete.
11. The application is beyond time by _____ days.
12. Sufficient cause for not making the application within the period of limitation, has not been filed

13. An application is not accompanied by prescribed fees.
14. Index of documents has not been filed/has not been prepared properly.
15. Paging has not been done properly.
16. Paging does not tally with Index.
17. Date of annexure _____ does not tally with that in the index.
18. Application and Vakalatnama Patra is not signed by the Advocate and all the party.
19. Necessary verification at the bottom of the application is not executed/is incomplete/is not signed by the party.
20. Affidavit/Verification is not duly sworn before a competent authority.
21. Thumb impression of the applicant on application/verification/Vakalatnama Patra is not identified.
22. Annexures should be serially marked as A-1, A-2, A-3 and so on, and should be accordingly shown in index.
23. Copies of the following documents are not filed/are not attested as True Copies.
 - 1.
 - 2.
 - 3.
 - 4.
 - 5.
24. Page No./Annexure No. _____ is/are not legible.
25. The document of authorisation/Vakalatnama Patra has not been filed.
26. Second set/extra copies are not filed/are defective as under;
27. File size envelope(s) bearing full address(es) of the respondents has/have not been filed.
28. The application is based on more than one cause.
29. The copy of Job Card/Appointment order is not filed.
30. Paging number is not given in petition/sets supplied by you as per method of paging.
31. Copies of reference, referred in the petition i.e. references/Citations/Circulars/Orders instructions/ Decisions etc are not supplied.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

MA/ /89
in / with
TA/ OA
MA /OA Stamp No. 442/89

B. D. PATEL HOUSE, 5 TH FLOOR,
NEAR SANDAR PATEL COLONY,
POST NAVUJIVAN, NARANPURA,
AHMEDABAD-14.

To
Shri V. S. Makh
Advocate

Dated 8-11-89

App

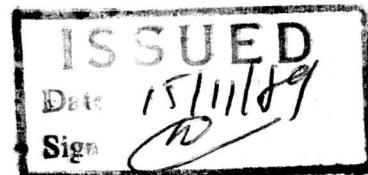
Sir,

In continuation of this office letter of even no. dated 11-10-89 regarding office objection in the application filed by you, take notice that if you do not remove the office objection within 15 days from the date of receipt of this letter, your application will be filed without registration.

Yours faithfully,

A. V. Kazi
A. V. Kazi
DEPUTY REGISTRAR

C.A.T., AHMEDABAD.





20
17/11/89
1884

010

CENTRAL ADMINISTRATIVE TRIBUNAL
SECTION OF LEGISLATION

ALSO take notice that in default of Your appearance on the date fixed, the case will be heard ex parte.
Engl : AS ABOVE
20/11/89

in person or through an advocate duly appointed by You for any other date to which the case may be adjourned, either in interim order, You are at liberty to do so on the date fixed, applying against admission of the application or issue of application for interim order has been fixed for admission application for admission for application and the



on 08/12/89 at 10.30 A.M. should You wish to argue said application has been registered as OA No. 144
application and the Paper-Book are annexed hereto. The Tribunals Act, 1985, to this Tribunal. Copies of the of grievances under section 19 of the Administrative in application accompanied by a Paper-Book for redressal Shri Gajanan N. Chitre has made

(3) Divisional Railway Railway, Rathy compound, Rathy.
W.Rly. Chuchchaghat, Bonabag.

(2) Union of India the. The concerned manager, Bonabag. 20.

(1) Office personnel office, W.Rly., Chuchchaghat, To,

Union of India and us. AND
RESPONDENT (S)

Shri Gajanan N. Chitre APPLICANT (S)

BETWEEN

Regd. No. OA 144 1989

This the 25th day of November 1989

NR. SARDAAR PATEL COLONY,
B.D. PATEL HOUSE,
NAVJIVAN POST,
AHMEDABAD-380014.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

NOTICE FORM NO. 4

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

Sent by Regd. A.D. Post
Served Personally.

OA/494/89

B. D. PATEL HOUSE,
NR. SARDAR PATEL COLONY,
NAVJIVAN POST,
AHMEDABAD-380 014,
Date : 17/11/89

Shri Gajanan N. Chitze

APPLICANT (S)

V/S.

Union of India and others

RESPONDENT (S)

To,

(1) Gajanan N. Chitze Inspector (T.C.), w.Rly.,
Senior Commercial Inspector (T.C.),
o/o. Divisional Railway manager,
w.Rly., kothi Compound,
Rajkot.

Take notice that the above application has been
fixed for Admission on
08/12/89 at 10.30 A.M., In the said Application
you represent the applicant/respondent and therefore
you are hereby informed to remain present for conducting
the matter. If you will fail to appear or to arrange to
proceed with the matter it will be heard and decided in
your absence. If necessary you may arrange to inform your
client to remain present in the Court.

(2) V. S. Mehta (Adv)
41, Girijasud Society
(Girijasud-2)
Near Dhanjibhai kunku,
Chandola Road
Ahmedabad - 382450

OLC
R Patel
17/11/89

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

KB Sahu
20/11/89

(3) B. R. Kyadga (Adv) Ahal



આ.પી.પણ
આ.પી. ૫૪
R.P. 54

મારતીય ડાક-તાર વિમાગ
ભારતીય ટપાલ અને તાર વિભાગ
INDIAN POSTS AND TELEGRAPHS DEPT.

તારીખ-મોહુ
તારીખ-સિક્કો

SENDER'S ADDRESS બોકલનારનું સરનાથં
મેજનેવાલેંકા પતા

(Signature)

Central Administrative Tribunal

Ahmedabad Bench

U.D. Patel House, Navjivan Road

Ahmedabad.



પિન/પિંગ/PIN

<input type="text"/>					
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प्राप्ति स्थिकृति (रसीद) ACKNOWLEDGEMENT, पहाँच

- एक रजिस्टर्ड / पत्र / पोस्टकार्ड / पैकेट / पार्केट प्राप्त हुआ } क्रमांक : 1045
- दोस्रे रजिस्टर्ड कर्ड पत्र / पोस्टकार्ड / पैकेट / पार्केट अवृद्धि/अवृद्धि। } नंबर : 1046
- RECEIVED A REGISTERED / LETTER/POSTCARD/PACKET/PARCLE } NO. :

प्राप्तिवाली का नाम

मापाडकर्ता का नाम

ADDRESSED TO (NAME)

† दीर्घकाल सूल्य स्थानों में † उत्तराधिकारी वीवां

† INSURED FOR RUPEES ३प्रियामा।

वितरणकी तारीख

वितरणनी तारीख

DATE OF DELIVERY

• जनायश्यक की काट दिया जाए

• SCORE OUT THE MATTER NOT REQUIRED

• इन्हीं न होय ए आजत छेकी नामो

प्राप्तिवाली का दृश्याकृत

SIGNATURE OF ADDRESSEE

मापाडकर्ता का दृश्याकृत

† केवल दीमा रस्तुओं के लिए

† FOR INSURED ARTICLES ONLY

† दीपदा वीवा उत्तराधिकारी वीवा

R. S. J. K. T

M

આર.પી. ૫૪
આર.પી. ૫૪
R. P. 54

માર્ગ અને તાર વિભાગ (ફોર્મ) તારીખ-સિક્કો ફોર્મ
ભારતીય ડાક-તાર વિભાગ (ફોર્મ) ભારતીય ટ્રાન્ઝિલેટર
ભારતીય ટ્રાન્ઝિલેટર અને તાર વિભાગ
INDIAN POSTS AND TELEGRAPHS DEPT.

SENDER'S ADDRESS મોદલનારનું સરનાથું
મેઝાનેટાલેટા, પટા



Central Administrative Tribunal

Ahmedabad Bench

S.D. Patel House, Navjivan Road

Ahmedabad.

પિન/પિન/PIN

<input type="text"/>				
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0A/494/82/8-1249

પ્રાપ્તિ સ્વિકૃતિ (રસીદ) ACKNOWLEDGEMENT પહોંચ

• એક રજિસ્ટ્રેડ / પત્ર / પોસ્ટકાર્ડ / પેકેટ / પાર્સલ પ્રાપ્ત હુએ
દ્વીપા

• એક દાખલ કરેલું પત્ર / પોસ્ટકાર્ડ / પેકેટ / પાર્સલ માટ્યુ / માટ્યો.

• RECEIVED A REGISTERED / LETTER / POSTCARD / PACKET / PARCLE
INSURED

ક્રમાંક:

નંબર:

NO.:

એનેયારીની જાત જાન

માપદંડનાનું નામ

ADDRESSED TO (NAME)

† દીમેની મૂલ્ય રૂપયો મી
† ઉત્સાહેલ વીગો
† INSURED FOR RUPEES 3પિયામાં

દિતેલણથી તારીખ

વિતરણની તારીખ

DATE OF DELIVERY

The Chief Personal Officer -
Uttarayan Chavda

Bomday

એનેયારીની હુસ્તાક્ષિપ્ત

SIGNATURE OF ADDRESSEE

માપદંડનાનું હુસ્તાક્ષિપ્ત

• અનાદરણીની કાટ દિયા જાએ

• SCORE OUT THE MATTER NOT REQUIRED

રસીદ ન નોંધ આપો તો છેકી નાખો

† કેયલ દીપા રસીદાની કે નિએ

† FOR INSURED ARTICLES ONLY (A & D)

† કુપાર વીગો ઉત્સાહેલ રસીદાની કાટ



NOTICE AFTER ADMISSION

JUDL - I

CENTRAL ADMINISTRATIVE TRIBUNAL

B.D.PATEL HOUSE,
Nr. Sardar Patel Colony,
Ahmedabad-380 014.

Issued on 8th day of December 1989

REGN. No. OA 494 1989

Shri Gajanan N. Chitre

APPLICANT (S)

ADM. MR.

V.S.Mehta

V/s.

Union of India and Ors.

RESPONDENT (S)

ADV. MR.

B.R.Kyada

To.

01. General Manager, Western Railway, Churchgate, Bombay-20.
02. Chief Personnel Officer, Western Railway, Headquarter Office, ~~xx~~ Churchgate, Bombay-20.
03. Divisional Railway Manager, Western Railway, Rajkot Division, Kothi Compound, Rajkot.

Whereas Shri Gajanan N. Chitre, applicant (s) had made an application under section 19 of the Administrative Tribunals Act, 1985 in this Tribunal (~~Copy alongwith relevant annexures enclosed~~) bearing Regn. No. OA 494/1989 And when the same is put up for hearing on 08.12.89 the Hon'ble Tribunal has passed the order as mentioned below.

Whereas the Hon'ble Tribunal is of the opinion that a reply to the application is called for.

IT IS HEREBY ORDERED:

1. That you respondent No. 12,83 do file three complete sets of duly verified reply to the application alongwith documents in a paper-book form with the Registry of the Tribunal within 15 days/week of the service of this notice.
2. That you should simultaneously endorse a copy of the reply alongwith documents as mentioned at S.No. (a) above, to the counsel for the applicant(s).

Strike if not applicable. XXXXXXXXXXXXXXXXXXXX In continuation of notice dtd. 17.11.89

Order passed on dtd. 08.12.89

Heard Mr. V.S.Mehta and Mr. B.R.Kyada, learned advocates for the applicant and the respondents. Admit. Issue notices on the respondents to reply on merits within one month from the date of this order. The case be posted for further direction before Registrar.

(Now the case be posted on 23.01.90 for further direction before Registrar.)



3. You are also directed to produced the records noted below for the perusal of the Hon'ble Bench of the Tribunal on the date fixed for hearing.

(I) -

(II) -

(III) -

4. The above application has been fixed for hearing on 23-1-90 at 10:30 A.M. should you wish to adjourn anything, you are at liberty to do so on the date fixed, or any other date to which the case may be adjourned either in person or through the advocate appointed by you.

5. Also take notice, that in default of your/appearance on the date fixed, the case will be heard/proceeded ex-parte.

WITNESS the Hon'ble Vice Chairman, Central Administrative Tribunal, Ahmedabad Bench, Ahmedabad, this is the 865 day of December in the year 1989

DATE: 22.12.89

CH
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

o/c
DR
B/SWT
12/12/89



04/096/89/29-1-90

ग्राप्त स्वीकृति (रसीद)

ACKNOWLEDGEMENT

पहुँच

* एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल ग्राप्त हुआ

* अ॒क बीमा २७२२ क्रेल पत्र/पोस्टकार्ड/पैकेट/पार्सल मल्यु/मल्यो
वीमो उत्तरावेल

क्रमांक
No. 1147

* Received a Registered /Letter/Postcard/Packet/Parcel

Insured

पानेवालेका नाम

ग्राप्तकर्त्तव्य नाम:

Addressed to (name)

† बीमा का मूल्य रुपयों में

Insured for Rupees

वितरण की तारीख

वितरणी तारीख/Date of delivery 198

* अनाक्षयक को काट दिया जाय

Score out the matter not required.

४३८८ छोटे अे भाबत छेकी नाभो

† केकल बीमा वस्तुओंके लिए

for Insured articles only.

डेवल वीमो उत्तरावेल वस्तुओं माटे

The Chief Postman (Officer)

W. P. Head Clerk, Western Suburbate

Chief Postman, Bom Bay

कार्यालय/No. 20 DECEMBER
दंस्या/Date 20 DECEMBER
ग्राप्त कर्त्तव्य प्राप्त रुपयों
प्राप्त कर्त्तव्य प्राप्त रुपयों
Head Clerk (R & D)

पानेवालेके हस्ताक्षर/Signature of addressee
ग्राप्त कर्त्तव्य हस्ताक्षर

आर.पी. ५४
आर.पी. ५४
R.P.54

भारतीय डाक विभाग

भारतीय टपाइ विभाग

DEPARTMENT OF POSTS, INDIA 212 00

तारीख-मोहर
तारीख-सिक्को

प्रेसक डाकघर की
नाम-मोहर
Name-stamp of
Office of Posting



Date-stamp

Dispatcher,

Central Administrative Tribunal

Ahmedabad Bench,

B.D. Patel House, Navjivan Rd.

Ahmedabad

भेजने वाले का पता
Sender's address
गोप्यनाम संख्या
भौतिक

पीन/पीन/Pin

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Jagat Ahmed - 30Lacs - 8/89

WESTERN RAILWAY

G 338 F

English

VAKALATNAMA

Before
In the Court ofCentral Administrative Tribunal
Thane (Mumbai)

Gajanand Chitre

Plaintiff	/	Claimant
Defendant	/	Appellant
/		Petitioner

OA-494/89

Versus

Union of India

Defendant	/	Respondent
Plaintiff	/	

The President of India do hereby appoint and authorise Shri.../Y. S....
Shivaji (Advocate).....

to appear, act, apply, plead in and prosecute the above described suit / appeal / proceedings on behalf of the Union of India to file and take back documents, to accept processes of the court, to appoint and instruct Counsel, Advocate or Pleader to withdraw and deposit moneys and generally to represent the Union of India in the above described suit / appeal / proceedings and to do all things incidental to such appearing, acting, applying, pleading and prosecuting for the Union of India SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf has previously been obtained from the appropriate officer of the Government of India, the said Counsel / Advocate / Pleader or any Counsel, Advocate or Pleader appointed by him shall not withdraw or withdraw from or abandon wholly or partly the suit / appeal / claim / defence / proceeding against all or any defendants / respondents / appellant / plaintiff / opposite parties or enter into any agreement, settlement or compromise whereby the suit / appeal / proceeding is / are wholly or partly adjusted or refer all or any matter or matters arising or in dispute therein to arbitration PROVIDED THAT in exceptional circumstances when there is no sufficient time to consult such / appropriate Officer of the Government of India and an omission to settle or compromise would be definitely prejudicial to the interest of the Government of India and said Pleader / Advocate or Counsel may enter into any agreement, settlement or compromise whereby the suit / appeal / proceeding is / are wholly or partly adjusted and in every such case the said Counsel / Advocate / Pleader shall record and communicate forthwith to the said Officer the special reasons for entering into the agreement, settlement or compromise.

The President hereby agrees to ratify all acts done by the aforesaid Shri.../Y. S....
Shivaji (Advocate)....in pursuance of this authority.

In WITNESS WHEREOF these presents are duly executed for and on behalf of the President of India this the.....day of.....19....

Dated.....19....

Accepted
on behalf of
Advocate

Designation of the Executing Officer
R. K. Pherwani

By: Chief Personnel Officer

Western Railway
Churchgate, Mumbai - 400 020

pc (41)

618/90
3/5/90

In the Central Administrative Tribunal
at Ahmedabad

O. A. 494/89

C. N. Chitre - - - Applicant
vs (V. S. Melte)
Union of India
and others Advocate

To, The Registrar

Received today Sir,
my 15/5

This matter is placed in the Registrar's Board, on 3-5-90 for "filing rejoinder". In fact the copy of the reply is not served upon me by the Advocate for the Railway Administration. Hence the question of filing rejoinder does not arise.

This ~~matter~~ matter may ~~be~~ be placed on the Registrar's Board next time with remark "for serving copy to the petitioner's advocate.

Ahmed
22/5/90

Thanking you
Yours faithfully
V. S. Melte
Advocate for petitioner.

NOTICE FORM NO.4

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

✓ Sent by Regd. A.D. Post
14/01/89 Served personally

O/C.

5th Floor,
B.D. Patel House,
Nr. Sardar Patel Colony,
Post: Navjivan,
Ahmedabad - 380 014.

Date: 20/01/92

Shri G.N. Chitna

APPLICANT(S)

V/s.

Union of India & Ors.

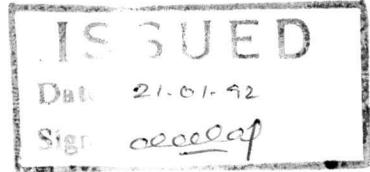
RESPONDENT(S)

To,

Shri G.N. Chitna
Sr. Commercial Inspector (CTC)
WLRY. : O/o Durl. Rly. Manager.
Kothi Compound,
Rajkot.

✓ Shri V.S. Mehta (Adv.)
41, Girijasut Soc., (Girinaj - 2),
Nr. Dhenjibhai kuva,
Chhatodra Road,
Ahmedabad - 382480.

Take notice that the above application has been fixed
for Final Hearing on 03/02/92
at 10.30 A.M. In the said application you represent the
applicant/respondent and therefore you are hereby informed
to remain present for conducting the matter. If you will
fail to appear or to arrange to proceed with the matter it
will be heard and decided in your absence. If necessary you
may arrange to inform your client to remain present in the
Court.




20/01/92
Section Officer (J)
Central Administrative Tribunal

Ahmedabad Bench

Ahmedabad.

Notice Served on Applicant Adv.

DSC
20/01/92

THE (RIGHT) ACKNOWLEDGMENT (4/4)

• Received a Log/Entered Measured Letter/Postcard/Packet/Parcel

Name of the Insured		Address to (Name)	Address to (Name)
Name of the Insured		Address to (Name)	Address to (Name)

19 _____ / _____ / _____ / Date of delivery

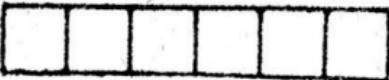
Score out the matter not required

362

03-02 04/04/185

11-1948

41/49/P10



AMC/2000

AMC/2000

11-1948 42-113
PATEL HOUSET, 11, AJWAIN ROAD

Sender's address

42-113 41-921

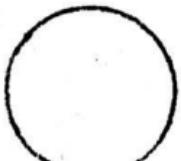
AMC/2000

AMC/2000

CENTRAL ADMINISTRATIVE THBUREAU

Despatcher,

Date-stamp



मुख्य संस्थान
दिल्ली दर्ता
Date-stamp of
Office of Posting

R.P.-54

11-1948-42-113

11-1948-42-113

11-1948-42-113

DEPARTMENT OF POST-INDIA

मुख्य संस्थान

11-1948-42-113

11-1948-42-113

Duty before Pleasure

વિપિનચંદ્ર એસ. મહેતા

એડવેક્ટ, હાઇકોર્ટ

૪૧, ગિરિજાસુત સોસાયટી (ગિરિજાજ-૨),
ચાંદલોડીયા રોડ, અમદાવાદ-૩૮૨૪૮૧.

Vipinchandra S. Mehta

Advocate, High Court

41. Girijasut Society (Giriraj-2)
Chandlodia Road, Ahmedabad-382481.

Date : 3-2-1992

In the Central Administrative Tribunal
Ahmedabad Bench.

Sick Note

To, The Registrar,

As I am suffering from
Rheumatism I shall not be able
to attend the Tribunal and conduct
cases for some days.

My matters on board today. i.e.
May matters be kindly adjourned.

Thanking You
Yours faithfully
V S Mehta

(V S Mehta)
Advocate.

8 AM
08/09/89
3-2-1992 Monday
Chandlodia
08/3/2/92

3/2/92

Central Administrative Tribunal
Ahmedabad Bench
Jaward No. 4155
Date 04.02.92

NOTICE FORM NO.4

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

✓ Sent by Regd. A.D. Post
DA/494/89
Served personally

5th Floor,
B.D. Patel House,
Nr. Sardar Patel Colony,
Post: Navjivan,
Ahmedabad - 380 014.

Date: 20/01/92

Shri G.N. Chitne

APPLICANT(S)

V/s.

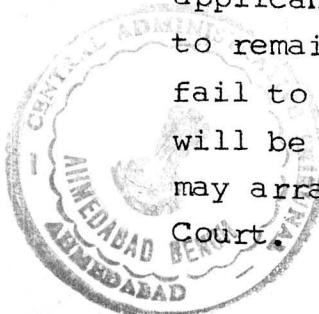
Union of India & ors.

RESPONDENT(S)

To,

Shri G.N. Chitne
Sr. Commercial Inspector (TC),
W.R.Rly., O/o Dist. Rly. Manager,
kothi Compound,
Rajkot.

Take notice that the above application has been fixed
for Final Hearing on 03/02/92
at 10.30 A.M. In the said application you represent the
applicant/respondent and therefore you are hereby informed
to remain present for conducting the matter. If you will
fail to appear or to arrange to proceed with the matter it
will be heard and decided in your absence. If necessary you
may arrange to inform your client to remain present in the
Court.



Ass't Section Officer (J)
Central Administrative Tribunal
Ahmedabad Bench
Ahmedabad.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD.

O.A - 694189.

Ex
12/3/92
26/3

Gajanan N. Chitre

Keyada

Applicant.

Vs.

Union of India & Ors.

... Respondents.

I, Mr. B.R. Kyada, Advocate do state that I will appear on behalf of Union of India and others as Respondents Advocate so kindly note my appearance on behalf of Respondents.

Ahmedabad.

Date : 13/3/1992

Keyada
(B. R. KYADA)
ADVOCATE FOR RESPONDENTS.

Sh. Parman
13/3

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